

2010

HIGH COURT, CALCUTTA

APPELLATE SIDE

NOTIFICATION

No. 5081 –R(JS).

Dated, Calcutta, the 15th June, 2010.

In terms of Advertisement No. 3488–RG dated 09-04-10 the list of 65 eligible Judicial Officers appearing at written examination for recruitment to the cadre of Higher Judicial Officers in the rank of District Judge, in West Bengal Judicial Service through Limited Competitive Examination has been published under Notification No. 4491-RJS) dated 15th May, 2010 provisionally subject to verification of eligibility by the authority for general information and subject to the result of the cases pending before the Hon'ble Supreme Court in Malik Mazhar Sultan Case (Civil Appeal no. 1867 of 2006), the Writ Petition filed by the West Bengal Judicial Service Association (W. P. (C) No. 46/2007) and All India Judges' Case (W.P. © 1022 of 1989), now pending in the Hon'ble Supreme Court of India.

Applications for other Judicial Officers have been declared to be rejected after scrutiny for non-fulfillment of eligibility criteria mentioned in above advertisement.

Now, following the spirit of the order given by the Hon'ble Court presided over by the Hon'ble Justice Dipankar Datta in A.S.T. No. 185 of 2010 (Bipul Kumar Mondal Vs. Union of India & Ors.) the Hon'ble Authority concerned has been pleased to declare the following candidate to be included in the list of eligible candidates, on the same conditions as it has been mentioned in the Notification No. 4491-R(JS) dated 15th May, 2010.

<u>SL. NO.</u>	<u>NAME OF THE CANDIDATE</u>	<u>PRESENT PLACE OF POSTING</u>
66.	ASISH KUMAR SENAPATI,	ADJ,FTC -2 , SEALDAH, SOUTH 24 PARGANAS

This is for general information to all concerned.

Further information to all eligible Judicial Officers will follow in due course.

BY ORDER,

Sd/-

(R. N. Bhattacharya)
Registrar (Judicial Service)
High Court, Calcutta.